

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section
Minutes of NC-V meeting held on 11.09.2014

The meeting No.23/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 11.09.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr industrial Adviser	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME

At the outset, the Minutes of NC-V Meetings Nos.22/AM-15 for 04.09.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 04.09.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.23/AM-15 dated 11.09.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 23/84-ALC3/2014

MEETING DATE : 11.09.2014

Case No.: 28/14/84-ALC3/2014	Party Name: SITARAM SPINNERS PVT LTD.	Meet No/Date: 23/84-ALC3/2014 11.09.2014	Status: Approved
HQ File 01/84/050/00123/A M15/	RLA File 09/24/040/00550/A M14/	Lic.No/Date: 0910059634 27.03.2014	

1 Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Core Spun Yarn	151611 Kgs	Spandex Bare Yarn	29564 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 4/12/84-ALC3/2014	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date: 23/84-ALC3/2014 11.09.2014	Status: Deferred
HQ File 01/84/050/00093/AM15/	RLA File 03/95/040/01055/AM14/	Lic.No/Date: 0310777904 10.04.2014	Defer Date: 25.09.2014



Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. It was decided to await the same and defer the case for re-listing on 25.09.2014.

Case No.:25/10/84-ALC3/2014	Party Name: EVEREST TANNERY PVT. LTD.	Meet No/Date:23/84-ALC3/2014 11.09.2014	Status: Deferred
HQ File :01/84/050/00080/AM15/	RLA File :06/24/040/00006/AM15/	Lic.No/Date:0610037301 05.05.2014	Defer Date: 25.09.2014

3

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. As informed by representative of the DIPP a deficiency letter was issued to the applicant firm but no response received from the firm still now. It was, therefore decided to await the same and defer the case for re-listing on 25.09.2014.

Case No.:1/12/84-ALC3/2014	Party Name: SUPERFIL PRODUCTS LIMITED	Meet No/Date:23/84-ALC3/2014 11.09.2014	Status: Deferred
HQ File :01/84/050/00090/AM15/	RLA File :04/24/040/00245/AM14/	Lic.No/Date:0410157852 12.05.2014	Defer Date: 09.10.2014

4

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 09.10.2014.

Case No.:2/9/84-ALC3/2014	Party Name: SUNNY INTERNATIONAL LTD.	Meet No/Date:23/84-ALC3/2014 11.09.2014	Status: Reject
HQ File :01/84/050/00052/AM15/	RLA File :33/24/040/00002/AM15/	Lic.No/Date:331002973 1 16.05.2014	

5

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations constrained to reject the case.

Case No.:21/14/84-ALC3/2014	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:23/84-ALC3/2014 11.09.2014	Status: Approved
HQ File :01/84/050/00116/AM15/	RLA File :07/24/040/00064/AM15/	Lic.No/Date:071010453 2 28.05.2014	

6



Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Throws made out of 100% Acrylic Worsted Spun yarn	44500 Kgs	100% Acrylic Worsted Spun yarn	46725 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 14/14/84-ALC3/2014

Party Name: SHAHI EXPORTS PVT. LTD.

Meet No/Date: 23/84-ALC3/2014
11.09.2014

Status:
Approved

HQ File
:01/84/050/00109/AM15/

RLA File
:05/24/040/00105/AM15/

Lic.No/Date: 0510387963
02.06.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top (Style no 107984) made out of 100% Polyester Dyed Fabric GSM 120+/-10%,	3700 Nos	100% Polyester Dyed Fabric GSM 120+/-10%,	4255 Sq. meter
2	Babies Dress (Style no. 4KT65V04P) Made out of 100% Polyester Vel Vet Dyed Fabric GSM 212+/-10%, with 0.39 Sq mtrs of 100% Polyester Taffeta lining Fabric GSM 58+/-10%,	1000 Nos	100% Polyester Vet Dyed Fabric GSM 212+/-10%,	680 Sq. meter
			100% Polyester Taffeta lining Fabric GSM 58+/-10%,	390 Sq. meter
3	Girls dress (Style number 4KT65V04P) Made out of 100% Polyester Vel Vet	4500 Nos	100% Polyester Vet Dyed Fabric GSM 212+/-10%,	4140 Sq. meter

	Dyed Fabric GSM 212+/-10%, with 0.83 Sq mtrs of 100% Polyester Taffeta lining Fabric GSM 58+/-10%,		100% Polyester Taffeta lining Fabric GSM 58+/-10%,	3735 Sq. meter
4	Girls dress (Style number 4KT65V200) Made out of 100% Polyester Vel Vet Dyed Fabric GSM 212+/-10%, with 1.20 Sq mtrs of 100% Polyester Taffeta lining Fabric GSM 58+/-10%,	7550 Nos	100% Polyester Vet Dyed Fabric GSM 212+/-10%,	11325Sq. meter
			100% Polyester Taffeta lining Fabric GSM 58+/-10%,	9060 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:24/14/84-ALC3/2014	Party Name: ATLAS LEATHER CORP	Meet No/Date:23/84-ALC3/2014 11.09.2014	Status: Deferred
HQ File 8 :01/84/050/00119/AM15/	RLA File :06/24/040/00010/AM15/	Lic.No/Date:0610037715 03.06.2014	Defer Date: 09.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 09.10.2014.

Case No.:29/14/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:23/84-ALC3/2014 11.09.2014	Status: Deferred
HQ File 9 :01/84/050/00124/AM15/	RLA File :30/24/040/00011/AM15/	Lic.No/Date:3010102897 05.06.2014	Defer Date: 09.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.10.2014.

Case No.:27/14/84- ALC3/2014	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:23/84- ALC3/2014 11.09.2014	Status: Approved
HQ File :01/84/050/00122/AM15/	RLA File :04/24/040/00058/AM15/	Lic.No/Date:0410158704 17.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O.M.No.7/37/2014-TSW, dated 21.08.2014 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cow leather belt STYLE No. 63145, 61945, 63045, 66721, 66724, 66728, 66731, 66732, 67416, 67418, 69900 90275, F62354, F66105, F66106, F66125, F66128, F66130, F66916	25250 Nos	METAL FITTINGS	Net to Net
			BUCKLE METAL FITTINGS	Net to Net
			0.6MM x 58INCH COL:LAKE GREEN NON WOVEN LINING W/O ADHESIVE NON WOVEN LINING MATERIAL:- Width 58"	52.14 Yards
			0.8MM x 58INCH COL:LAKE GREEN NON WOVEN LINING W/O ADHESIVE NON WOVEN LINING MATERIAL:- Width 58"	629.82 Yards
			1.0MM x 58INCH COL:LAKE GREEN NON WOVEN LINING W/O ADHESIVE NON WOVEN LINING MATERIAL:- Width 58"	276.62 Yards
			1.5MM x 58INCH COL:LAKE GREEN NON WOVEN LINING W/O ADHESIVE NON WOVEN LINING MATERIAL:- Width 58"	1.43 Yards
			0.3 MM BONDED LEATHER BOARD	1020.82 SQFT
			0.8 MM BONDED LEATHER BOARD	7895.71 SQFT
			1.0 MM BONDED LEATHER BOARD	931.50 SQFT
			1.4 MM BONDED LEATHER BOARD	447.10 SQFT
			LEATHER AUXILIARY	280.26 Kgs

			ADHESIVE	
			WATER BASED ADHESIVE	405.57 Kgs
			RESIN NAN PAO BWA-316CH BAOWEILNG BRANDADHESIVE	38.79 Kgs
			AR6450/D PRIMER	157.38 Kgs
			1029 HOT MELT ADHESIVE	11.59 Kgs
			COLLARS & LEASHES (COACH PET ACCESSORIES BROCHURE)	As per packing policy
			MENS REVERSIBLE BELT INSTRUCTION CARD (BROCHURE)	As per packing policy
			LEATHER CARE CARD BROCHURE	As per packing policy
			6 GM SILICA GEL IN AIWA PAPER SACHET PACKING MATERIAL	As per packing policy
			PRINTED POLY BAGS POLYTHYLENE	As per packing policy
			COACH POLY SATIN ACCESORY STORAGE BAG PACKING MATERIAL	As per packing policy
			PACKING BOXES PACKING MATERIAL	As per packing policy
2.	Cow leather belt in combination with PVC material Style No. F 66111		OUTER LINING 12 CM PRINTED PVC 1.25 MM WITH TOP COATING 600 D CANVAS : WIDTH 53.7 INCHES	438.29 Meters
			BUCKLE METAL FITTINGS	Net to Net
			0.8MM x 58INCH COL:LAKE GREEN NON WOVEN LINING W/O ADHESIVE NON WOVEN LINING MATERIAL:- Width 58"	315.28 Yards
			LEATHER AUXILIARY ADHESIVE	75.78 Kgs
			RESIN NAN PAO BWA-316CH BAOWEILNG BRAND ADHESIVE	122.25 Kgs



			AR6450/D PRIMER 6 GM SILICA GEL IN AIWA PAPER SACHET PACKING MATERIAL	44.18 Kgs As per packing policy
3.	Cow Leather belts in combination with textile materials'		OUTER LINING REPS TTSL LINEN TEXTURE 600 D CANVAS :- WIDTH 53.7 INCHES	36.37 Meters
			BUCKLE METAL FITTINGS	Net to Net
			0.6MM x 58INCH COL:LAKE GREEN NON WOVEN LINING W/O ADHESIVE NON WOVEN LINING MATERIAL :- Width 58"	602.78 Yards
			0.8MM x 58INCH COL:LAKE GREEN NON WOVEN LINING W/O ADHESIVE:- Width 58"	602.78 Yards
			0.6 MM BONDED LEATHER BOARD	8741.25 SQFT
			LEATHER AUXILIARY ADHESIVE	265.44 Kgs
			WATER BASED ADHESIVE	15.22 Kgs
			RESIN NAN PAO BWA- 316CH BAOWEILNG BRAND ADHESIVE	356.57 Kgs
			AR6450/D PRIMER	81.29 Kgs
			6 GM SILICA GEL IN AIWA PAPER SACHET PACKING MATERIAL	As per packing Policy
			OUTER LINING 4CM SIG C REPS LIGHT WEIGHT CVC WITH RESIN COATING:- WIDTH 56.5 INCHES	717.19 Meters

11	Case No.:6/14/84-ALC3/2014	Party Name: MOHAK CARPETS PVT.LTD.	Meet No/Date:23/84-ALC3/2014 11.09.2014	Status: Deferred
	HQ File :01/84/050/00101/AM15/	RLA File :05/24/040/00138/AM15/	Lic.No/Date:051038880 0 19.06.2014	Defer Date: 09.10.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP/DC(MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.				

12	Case No.:2/13/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:23/84-ALC3/2014 11.09.2014	Status: Deferred
	HQ File :01/84/050/00095/AM15/	RLA File :07/24/040/00078/AM15/	Lic.No/Date:071010538 1 25.06.2014	Defer Date: 09.10.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.10.2014.				

13	Case No.:5/15/84-ALC3/2014	Party Name: BUILDMET FIBRES PVT. LTD	Meet No/Date:23/84-ALC3/2014 11.09.2014	Status: Deferred
	HQ File :01/84/050/00130/AM15/	RLA File :07/24/040/00115/AM15/	Lic.No/Date:071010561 8 10.07.2014	Defer Date: 09.10.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 09.10.2014.				

(14)

Case No.301	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 23/AM-15, dt. 11.09.2014	File No.01/84/50/250/AM-11/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410119115 dated 23.11.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A. George, Managing Director on behalf of the firm. Mr. George presented the samples and explained the details of the case before the Committee. The representative of the firm has also provided the style number, CAD/CAM, Calculation sheet etc of the export item. After hearing the details of the case, the Committee after deliberations decided to refix the adhoc norms in the Advance Authorization issued in this case as detailed below:-



- (i) The item of import at S.No. 1 (mentioned in the Authorisation) against the respective export item at S.No. 1 (mentioned in the authorisation) may be allowed @ 3.24 Sqm/Pc.
- (ii) The item of import at S.No. 2, 3, 4, and 5 (mentioned in the authorisation) against the respective export item at S.No. 1, 2, 3, 4 and 5 (mentioned in the Authorisation) may be allowed as per SION, J-275 i.e @ 2.25 Sq mtrs. / Pc.
- (iii) The item of import at S.No. 6 against export item No. 1,2,3,4 and 5 (in the Authorisation) may be allowed @ .41 Sqm/Pc.
- (iv) The import item at S.No. 7 (mentioned in the Authorisation) against respective export item at S.No. 4 and 5 (mentioned in the Authorisation) may be allowed @ 1.54 Mtr /Pc.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.302	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 23/AM-15, dt. 11.09.2014	File No.01/84/50/301/AM-11/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410119610 dated 09.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A. George, Managing Director on behalf of the firm. Mr. George presented the samples and explained the details of the case before the Committee. The representative of the firm has also provided the style number, CAD/CAM, Calculation sheet etc of the export item. After hearing the details of the case, the Committee after deliberations decided to refix the adhoc norms in the Advance Authorization issued in this case as detailed below:-

- (i) The item of import at S.No. 1,2 and 3 (in the Authorisation) against the respective export item at S.No. 1, 2 and 3 (in the Authorisation) may be allowed as per SION, J-276 i.e @ 2.25 Sq mtrs./Pc.
- (ii) The item of import at S.No. 4 (i.e.80% Polyester 20% Cotton T/C Pocketing Fabrics width 57/58") against export item No. 1,2 and 3 (in the Authorisation) may be allowed @ .41 Sqm/Pc.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.303	M/s Magnum Clothing Pvt. Ltd., Chennai
NC 23/AM-15, dt. 11.09.2014	File No.01/84/50/030/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410156968 dated 08.04.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per pattern and, measurement of export product and after deliberations decided to review the earlier decision and ratify the Advance Authorization issued in this case as detailed below:-



S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
				Earlier	Now
1.	Girls Play Suit made of 100% Polyester printed fabric, GSM-200+/-10%	2907 Nos.	100% Polyester printed fabric, GSM-200+/-10%	3081Sq. meter (@ 1.06 sq. meter per piece)	4651Sq. meter (@ 1.60 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.304	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 23/AM-15, dt. 11.09.2014	File No.01/84/171/065/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510288340 dated 20.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/53/2014-15-Hos., dated 11.09.2014 as detailed below:-

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Baby Body Suit made of 100% cotton Yarn dyed woven fabric width-56/57" GSM 116+/-10%, Style no.394036	4500 Pcs	100% cotton Yarn dyed woven fabric width-56/57" GSM	1.07 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.306	M/s Fashion Accessories, Gurgaon
NC 23/AM-15, dt.	File No.01/84/171/068/AM-15/DES-V

11.09.2014	
Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). A deficiency letter has been issued to the firm by O/o the DC (MSME) vide their communication no. 37(5)/55/2014-15 dated 11.09.2014. Therefore, it was decided to await the same and defer the case for re-listing on 09.10.2014.

(19)

Case No.305	M/s Fashion Accessories, Gurgaon
NC 23/AM-15, dt. 11.09.2014	File No.01/84/171/222/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). A deficiency letter has been issued to the firm by O/o the DC (MSME) vide their communication no. 37(5)/54/2014-15 dated 11.09.2014. Therefore, it was decided to await the same and defer the case for re-listing on 09.10.2014.

(20)

Case No.307	M/s Dhruv Globals Ltd., Faridabad
NC 23/AM-15, dt. 11.09.2014	File No.01/84/171/039/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.

21)

Case No.308	M/s Chelsea Mills, Gurgaon
NC 23/AM-15, dt. 11.09.2014	File No.01/84/171/019/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.

(22)

Case No.309	M/s Chelsea Mills, Gurgaon
NC 23/AM-15, dt. 11.09.2014	File No.01/84/171/018/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.



(23)

Case No.310	M/s Ganga Acrowools Ltd., Ludhiana
NC 23/AM-15, dt. 11.09.2014	File No.01/84/50/310/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010099890 dated 16.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for submission of requisite comments. The case stands for re-listing on 09.10.2014.

(24)

Case No.311	M/s Radnik Exports, New Delhi
NC 23/AM-15, dt. 11.09.2014	File No.01/84/171/064/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510333374 dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top made out of 100% Polyester Printed woven fabric width 56"(Cuttable) GSM 88 +/-10%	6460 Nos.	100% Polyester Printed woven fabric width 56"(Cuttable) GSM 88 +/-10%	10336 Sq. meters
2.	Ladies top made out of 100% Polyester plain dyed woven fabric width 56"(Cuttable) GSM 88 +/-10%	11892 Nos.	100% Polyester plain dyed woven fabric width 56"(Cuttable) GSM 88 +/-10%	19027 Sq. meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.312	M/s Micaply, Bhopal
NC 23/AM-15, dt. 11.09.2014	File No.01/84/50/394/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 1110027807 dated 16.12.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.



(26)

Case No.313	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon
NC 23/AM-15, dt. 11.09.2014	File No.01/84/171/180/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510342188 dated 01.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the O/o the Addl DGFT, CLA, New Delhi had issued Advance Authorisation No. 0510342188 dated 01.01.2013 in favour M/s Precise Seamless Apparels Pvt. Ltd, New Delhi on repeat basis against similar Advance Authoridation No. 0513427394 dated 14.06.2012 in terms of Para 4.7.1 & 4.7.2 of HBP on the basis of Norms Committee decision taken in its meeting No. 20/AM-13 held on 23.08.2012. Further, the applicant firm, vide their letter dated 15.01.2014, had requested to amend the description of four import items of this Advance Authorization. The matter was examined by the Norms Committee in its meeting held on 20.03.2014 and noted that Advance Authorization in this case was issued under para 4.7.1 (d) of HBP, Vol.I on repeat basis. The import items of this Advance Authorization are different and the Committee could not amend the description of import items of Advance Authorization issued under para 4.7.1 (d) of HBP, Vol.I on repeat basis. The Committee had suggested to the CLA, New Delhi to advise applicant firm to apply afresh under para 4.7 of HBP, Vol.I for consideration of the Committee.

Now the firm vide their letter dated 12.05.2014 has applied afresh for fixation of norms in respect of Advance Authorisation No. 051342188 dated 01.01.2013. The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed per piece of export item
Sports Bra made out of Nylon yarn	220000 Pcs.	Nylon Yarn 6, 66 (70/68/2, 44/34/2, 40/40/nylon+50/68polyester yarn)	0.086 kgs. (86 gms.)
		Nylon Yarn 6,66, 44/34/2	0.0069 kgs. (6.9 gms.)
		CR Nylon Yarn 6, 66, 22/22/10/Z Twist	0.016 kgs. (16 gms.)
		CR Nylon Yarn 66, 22/22/10/S Twist	0.016 kgs. (16 gms.)
		Metal Adjusters	6.06 pieces
		Brushed Elastic (in rolls) (width 15mm)	0.50 mtrs.
		Folded Elastic (in rolls) (width 16mm)	2.54 mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.314	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 23/AM-15, dt. 11.09.2014	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.	



3510041934 dated 22.08.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.

(28)

Case No.315	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 23/AM-15, dt. 11.09.2014	File No.01/84/50/022/AM-12/DES-V
Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish in respect of Advance Authorization No. 3510033691 dated 27.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.

(29)

Case No.316	M/s Foremost Apparels Pvt. Ltd., Gurgaon
NC 23/AM-15, dt. 11.09.2014	File No.01/84/50/384/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510377126 dated 27.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details i.e. pattern, measurement chart, size specification, sketch of the export product and other relevant documents along with application for justification of the consumption of export product as indicated in the para 4 of the applicant firm's letter dated 5th June, 2014 in support of their proposal has not received. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the requisite information/details for consideration of the proposal. The case stands for re-listing on 11.09.2014.

(30)

Case No.317	M/s SAS International, Gurgaon
NC 23/AM-15, dt. 11.09.2014	File No.01/84/171/062/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0410140594 dated 19.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.

OUTSIDE AGENDA

(31)

Case No.318	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 23/AM-15, dt. 11.09.2014	File No.01/84/50/121/AM-11/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410116054 dated 05.08.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A. George, Managing Director on behalf of the firm. Mr. George



presented the samples and explained the details of the case before the Committee. The representative of the firm has also provided the style number, CAD/CAM, Calculation sheet etc of the export item. After hearing the details of the case, the Committee after deliberations decided to refix the adhoc norms in the Advance Authorization issued in this case as detailed below:-

- (i) The item of import at S.No. 1, 3 (mentioned in the Authorisation) against export item No. 1 (mentioned in the authorisation) and import item at S.No. 3 against export item No.2 may be allowed.
- (ii) The item of import at S.No. 4, 5, 6, 7, 8, 9, 10 and 11 (mentioned in the Authorisation) may be allowed on net to net basis with accountability clause.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

